

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-788/ND/2020**

**IN THE MATTER OF:
Mrs. Parveen Chawla**

...PETITIONER

Vs.

M/s. MCF Finlease Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

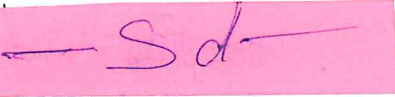
**Order delivered on 11.01.2021
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

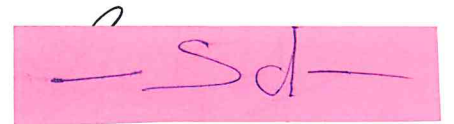
**For the Petitioner/Operational-creditor :Mr. Ritesh Singh, Advocate.
For the Respondent/ Corporate-debtor :Mr. Alok Kumar, Ms. Drishti
Harpalani, Mr. Uday Arora, Ms.
Somya Yadava, Advocates.**

ORDER

Counsel for the operational creditor is not present at the time of virtual hearing of the matter. Counsel for the corporate debtor is present. The matter is now posted to 18.01.2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)